



2026:AHC:49911

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 988 of 2026

Mahesh Rai

.....Petitioner(s)

Versus

State Of U.P. And 14 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Upendra Kumar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Upendra Kumar Pandey, learned counsel for the petitioner and Mr. Rajesh Kuamr Tiwari, learned Additional Chief Standing Counsel for the State-respondents.

2. The instant writ petition has been filed for the following relief:

"i. Issue a writ order or direction in the nature of mandamus directing the respondent No.2, Board of Revenue Prayagraj to decide the Revision No.64/2005-2006, Mahesh Rai and another Versus Haribansh Rai (Since deceased) and others pending since 2005-2006, expeditiously within two months, if possible after summoning record strictly taken legal action against guilty officers which are not make available the requisite record."

3. Learned counsel for the petitioner submitted that revision filed by petitioner in the year 2005-06 arising out of proceeding under section 229-B of U.P.Z.A. & L.R. Act is pending before board of revenue. He submitted that record of proceeding has not been received, as such proper direction be issued to decide the aforementioned revision within time bound period after summoning the record taking action against the officers, who are responsible for not sending the record before the board of revenue for last more than 20 years. He further placed the report annexed as annexure no.11 to the instant writ petition in support of his arguments.

4. I have considered the arguments advanced by the learned counsel for the petitioner and perused the record.

5. There is no dispute about the fact that revision filed by the petitioner in the year 2005-06 arising out proceeding under Section 229 B of U.P.Z.A.& L.R. Act is pending before the board of revenue.

6. Considering the entire facts and circumstances off the case, the instant writ petition is finally disposed of directing respondent no.2- Board of Revenue U.P. Prayagraj to decide the **Revision No.64/2005-2006, Mahesh Rai and another Versus Haribansh Rai (Since deceased) and others** expeditiously preferably within a period of **three months** from the date of production of certified copy of this order after summoning the record of the proceeding in proper manner as well as after affording proper opportunity of hearing to the parties.

March 11, 2026

PS*

(Chandra Kumar Rai,J.)